

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A. NO. 23 of 1992. ✓

Between

Ashok Kumar Srivastava ✓

...  
And

DATED: 24.2.1992.

Applicant ✓

1. Union of India rep. by its Secretary, Ministry of Forests, Central Secretariat, New Delhi. ✓
2. Government of A.P. rep. by its Secretary to Govt., Energy, Forests, Environment, Science and Technology Secretariat Buildings, Hyd. ✓
3. The Principal Chief Conservator of Forests, A.P. Aranya Bhavan, Saifabad, Hyd. ✓

... Respondents. ✓

Counsel for the Applicant

: Shri. S. Satyam Reddy. ✓

Counsel for the Respondents

: Shri. N. Bhaskar Rao, Addl. CGSC  
for R-1. ✓

: Shri. D. Panduranga Reddy, Spl. Coun-  
sel for State of A.P. ✓

CORAM:

Hon'ble Mr. R. Balasubramanian, Administrative Member ✓  
Hon'ble Mr. T. Chandra Sekhar Reddy, Judicial Member. ✓

The Tribunal made the following order:-

In this case, the impugned order was issued on 20.12.91. We have heard both sides. Sri N. Bhaskar Rao and Sri Panduranga Reddy oppose the admission on the grounds that according to the guidelines the applicant had not passed the language test before promotion to the Senior Time Scale and, therefore, continuance in the Senior Time Scale is to be terminated. The impugned order dated 20.12.91 is only a correspondence between the Energy, Forest, Environment, Science, & Technology Department and the Principal Chief Conservator of Forests, Hyderabad. The applicant has not yet been intimated about it.

Under these circumstances, we direct the applicant to make representation within a fortnight from today and the respondents are directed to dispose of the representation within a fortnight on receipt of the representation from the applicant. Till the disposal of the representation by the respondents, as an interim measure the impugned order dated 20.12.1991 shall remain suspended. If the applicant is aggrieved with the disposal of the representation, he is at liberty to approach this Tribunal with a fresh application in accordance with law.

With the above said direction the O.A. is disposed of at the admission stage itself with no order as to costs.

28/2/92  
Deputy Registrar (Judicial.)

Copy to:-

1. Secretary, Ministry of Forests, Union of India, Central Secretariat New Delhi. ✓
2. Secretary to Government of A.P. Energy, Forests, Environment, Science and Technology, Secretariat Buildings, Hyd. ✓
3. The Principal Chief Conservator of Forests, A.P. Aranya Bhavan, Hyd. ✓
4. One copy to Sri. S. Satyan Reddy, advocate, CAT, Hyd-bad. ✓
5. One copy to Sri. N. Bhaskar Rao, Addl. CGSC, CAT, Hyd. ✓
6. One copy to Sri D. Panduranga Reddy, Spl. Counsel for A.P. State, Hyd. ✓
7. One spare copy. ✓

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.  
THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)  
AND  
THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
M(JUDL)  
AND  
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

DATED: 27/2/1992

ORDER/JUDGMENT:-

R.A/C.A/M.A.No.

in

O.A.No.

23/92

T.A.No.

(W.P.No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

